

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 20-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/323/IB/2018
PETITION NUMBER : CP/283/IB/2018
NAME OF THE PETITIONER(S) : NIKITA CONTAINERS PVT LTD
NAME OF THE RESPONDENT(S) : UNICARE PHARMA LTD
UNDER SECTION : 19(2)

S.No.	Name (in Capital)	Represented by	Signature
1.]	B. DHANARAJ	Co Operational Creditor	B. Dhanaraj
2.	S. MAHADEVAN	PCS for IRP	S. Mahadevan
3.	SHUBHARANTANI ANANTH	FINANCIAL CREDITOR SYNDICATE BANK.	Shubhanti

ORDER

Counsel for Financial Creditor present. The counsel for Operational Creditor who initiated the CIRP is also present. Counsel for Financial Creditor is hereby directed to convene a meeting of the COC for taking up a proposal for continuing of IRP as a RP as the first item of the Agenda and a recommendation for appointing a RP in this case. At their request, matter is adjourned. Put up on 31.08.2018.

S.V.
(S VIJAYARAGHAVAN)
Member (Technical)

K.A.P.
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)